

‡[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) to (d) The Government of India appointed a Commission under the chairmanship of Justice J. L. Kapur on 8th January 1965 with the following terms of reference :

(i) to inquire into the circumstances which have brought about the exodus of minorities from East Pakistan into India, with special reference to movements since January, 1964 ;

(ii) to assess the nature and magnitude of the exodus and of the problems created thereby ; and

(iii) to suggest remedial measures, if any, for the prevention of the recurrence of such a situation.

The Commission submitted its report to the Government on 16th June 1966. Government do not propose to place a copy of the report on the Table of the House.]

‡IDENTITY CARDS FOR PEOPLE LIVING IN AND AROUND AMRITSAR

267. SHRI M. ASAD MADANI: Will the Minister of HOME AFFAIRS be pleased to state whether it is a fact that people living in and around Amritsar along the border areas have been directed to keep identity cards with them ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : No, Sir.

§BENEFITS TO INTER-CASTE MARRIED COUPLES

340. SHRI THILLAI VILLALAN : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether there is any proposal under Government's consideration to reserve posts for the inter-caste married couples in Central Services ; and

(b) the steps proposed to be taken to create incentive to have inter-caste marriages ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) No, Sir.

(b) The Government have no scheme under consideration in this regard.

§LAW REGARDING CONTEMPT OF COURT

348. SHRI K. SUNDARAM :
SHRI CHITTA BASU :

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government have recently received any representation for clearly defining the law regarding contempt of Court ; and

(b) if so, the reaction of Government in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) Government has seen some press reports on the subject ;

(b) Government have already introduced a Bill for revising the existing law of contempt.

12 NOON

CALLING ATTENTION TO A MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED REFUSAL OF GOVERNMENT TO ACCEPT THE DEMANDS OF SECONDARY SCHOOL TEACHERS IN UTTAR PRADESH AND RELATED MATTERS

श्री राजनारायण (उत्तर प्रदेश) : श्रीमन् में उत्तर प्रदेश के माध्यमिक स्कूलों के अध्यापकों की जायज मांगों को स्वीकार करने के बारे में सरकार की कथित अस्वीकृति और राज्य सचिवालय, लखनऊ के बाहर शांतिपूर्वक धरना देने वाले 400 अध्यापकों की गिरफ्तारी और अध्यापकों की जायज मांगों को स्वीकार करने की बजाय उनका दमन करने की सरकार की नीतियों की ओर शिक्षा मंत्री का ध्यान दिलाता हूँ।

‡[] English translation.

‡Transferred from the 19th November, 1968.

§Transferred from the 22nd November, 1968.